

LOK SABHA DEBATES

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LOK SABHA

Monday, June 21, 1971/Jyaishta
31, 1893 (SAKA)

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

MEMBERS SWORN

1. SHRI KUSHOK BAKULA (Ladakh—
Jammu & Kashmir)
2. SHRIMATI M. GODFREY (Nominated—
Anglo-Indian)

ORAL ANSWERS TO QUESTIONS

Complaint about Corruptions in Supply Corps of Armed Forces and other Military Establishments

*603. SHRI S. P. BHATTACHARYYA :
Will the Minister of DEFENCE be pleased to
state :

(a) the number of complaints about corruption in the Supply Corps of the Armed Forces and other military establishments, received during 1969-70 and 1970-71 ; and

(b) whether there is adequate machinery to investigate and book cases of this nature ?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) : (a) The number of complaints received during the two years is as follows :

1969-70	..	179
1970-71	..	132

(b) An adequate machinery exists for dealing with such cases.

SHRI S. P. BHATTACHARYYA : What steps will be taken against the persons who have committed wrong ?

SHRI JAGJIWAN RAM : There is an elaborate procedure laid down. Wherever complaints are made, investigations are held and if it is proved that the allegations have been substantiated, disciplinary proceedings are started against them and punishments are awarded.

Complaint by Pakistan with U. N. Security Council about ban of over-flights of Pakistani Civil and Military Aircraft over Indian Territory

*605. SHRI P. K. DEO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Pakistan recently lodged a complaint with the U. N. Security Council about the ban of over-flights of Pakistani civil and military aircraft over the Indian territory following the hijacking incident ; and

(b) if so, the reaction of Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) The Permanent Representative of Pakistan to the United Nations has addressed two letters to the president of the Security Council on the subject in February and May this year.

(b) The Government of India has informed the President of the Security Council of the facts of the case. We have emphasised to members of the Security Council as well as to the rest of the world that Pakistan has been guilty of violating international law and endangering civil aviation in the sub-continent by its involvement in the hijacking and, the wanton blowing up of the Indian plane